

₹10,600-cr notice: In compliance with laws, will cooperate with ED, says Flipkart

The case of alleged FDI rules violation against Flipkart has been under the ED scanner since 2012, and the agency, as per official sources, has found alleged violations of Fema under various counts, including an instance of transfer and issue of security to a person/entity outside India. The US-based retail giant Walmart Inc had picked a 77% stake in Flipkart for \$16 billion in 2018. Its founders and many of its investors had taken a partial or complete exit at that time. Sachin Bansal had exited from Flipkart, selling his about a 5.5% stake.

Last month, Flipkart Group had announced raising \$3.6 billion (about ₹26,805.6 crore) in funding led by GIC, Canada Pension Plan Investment Board

(CPP Investments), SoftBank Vision Fund 2 and Walmart, valuing the e-commerce giant at \$37.6 billion. With this deal, SoftBank re-entered Flipkart's cap table. SoftBank had sold its approximately a 20% share when Walmart bought a stake in Flipkart. Flipkart, which competes with companies including Amazon and Reliance JioMart in the Indian e-commerce space, has seen significant growth over the past many years.

Banks see slippages rise in cash collection-driven segments

CSB Bank MD & CEO CVR Rajendran said last month that a fall in the prices of gold led to margin calls and demands for additional money from borrowers. This phenomenon also played a part in the rise in bad loans. Both SBI and CSB Bank said that as lockdowns are lifted,

people should be able to travel to bank branches and make good the margin shortfall.

Commercial vehicle loans have also come under pressure in Q1 as lockdowns and mobility restrictions prevented the movement of trucks carrying goods and even three-wheelers used for commutes in smaller towns. Bajaj Finance said in July that the three-wheeler business, which accounts for 30% of the company's ₹1,347-crore auto loan portfolio, was particularly hit in the second wave.

Rajeev Jain, MD, Bajaj Finance, said the reason slippages were under control in Q1 FY21 was the loan moratorium. "We do realise and we've said that many times, that's the only business where we fundamentally deal with mass customers. We were far more impacted or they're far more impacted," he said.

The impact of movement restrictions was yet more pronounced in rural markets. Ramesh Iyer, vice-chairman & MD, Mahindra & Mahindra Financial Services, told analysts that rural prosperity hinges on the movement of goods and that took a hit during the second wave. "The other sentiment that we saw in the rural market that impacted us is this, many of the customers did

have money, but were not able to come to pay or were not able to go and collect," Iyer said.

Since the repayment stress in Q1 was due in large parts to lockdowns, the lifting of restrictions across most states in June had a beneficial impact on most lenders. SBI said that in the last one-and-a-half months, it has been able to pull back ₹4,700 crore of slippages. Most other lenders, too, have reported a recovery in collection efficiencies during June and July. However, the outlook for retail asset quality remains uncertain. Most banks and non-bank lenders expect its trajectory to depend on the likelihood of a third wave of the pandemic breaking out.

Govt does sudden U-turn, buries retrospective tax

In all, 17 cases of such retrospective taxation have been pursued by the Indian taxman while the assessment process is on in relation to another two; the modest success on the revenue front has been more than offset by the loss of reputation as a predictable tax dispensation.

Finance secretary TV Somanathan told *FE*: "The move is part of the overall strategy of boosting the

Other major cases

■ ITC
SC rules in the firm's favour in a ₹803-cr excise duty case in 2004; Govt refuses to oblige, issues an ordinance to change law retrospectively; settlement cost the firm ₹350-crore.

■ Sanofi-Shantha Biotech
French firm bought Indian company via takeover of owner ShanH in 2009; ITC raises tax demand; Hyderabad HC in 2014 rules against govt.

■ Aditya Birla Nuvo
For purchase of Idea stake from AT&T, Indian firm asked to pay tax as AT&T refused; demand raised on Tata's purchase of AT&T holding in Idea also.

■ SABMiller-Foster deal
Tax demand on transfer of IPR assets of Foster; Delhi HC rules no tax liability in India

■ Vedanta
Its \$981 mn takeover of Sesa Goa through arms abroad

■ GE-Genpact
American firm sells 60% in Genpact to two PE firms via foreign entities

country's future rate of growth and reaching our goal of a \$5-trillion economy. This (amendment) is to make India an even more attractive destination for investment, both domestic and foreign, as we have a predictable and low-rate tax regime for corporates." Somanathan said: "We are consistent with earlier position — we have the sovereign right to tax and we preserve that right. We don't we accept that the sovereign right of Parliament is being arbitrated in foreign courts. Yet, we won't enforce tax demands based on retrospective change and amount collected to be refunded without interest." Revenue secretary Tarun Bajaj said: "Companies (affected by retrospective tax law) should also be reaching

out to us, and try to work out solutions."

Calling the government's latest move a welcome step, noted tax expert Mukesh Butani said: "The bill essentially proposes to set May 28, 2012 (the date when Finance Bill of 2012 was passed by the Parliament approving the retrospective amendment) as the date and tax demands raised prior to that date will stand nullified, subject to conditions such as withdrawal of pending litigation etc." The outcome of this is that Cairn Energy case which was reopened using the retrospective amendment and the reassessment proceedings would stand nullified.

"The second part deals with a situation where as a result of the retrospective law, a

demand has created due to application of law as a result of which its tax refund situation has been impacted and the third deals with situations where a demand has arisen on account of withholding tax obligation thrust on the payer of such consideration. The amendments also deals with situations where penalty proceedings have been initiated and they would stand nullified even in situations where demand has been raised", Butani explained.

Besides, the Bill seeks to ward off any risk posed to taxpayers due to public interest litigation against the government. The situations covered include appeals before the high court, Supreme Court and foreign arbitral award. The bill provides that the validation clause insofar as the recovery of demand is concerned will cease to apply.

In the Cairn Energy case, even before the arbitral award was pronounced by the Permanent Court of Arbitration at The Hague, India had seized and sold shares of Cairn in its erstwhile India unit, confiscated dividends and withheld tax refunds totalling ₹7,600 crore. The Hague court asked the government to compensate Cairn "for the total harm suffered" together with interest and cost of arbitration.

In its order in the Cairn case, three-member tribunal, including India's nominee J Christopher Thomas QC, said

the retrospective tax demand was "in breach of the guarantee of fair and equitable treatment". Affirming its jurisdiction over the case, the tribunal said the Cairn case was not just a tax-related, but an investment-related dispute. The India government's contention was that tax orders, including those under retrospective laws, cannot be arbitrated under bilateral investment treaties (BITs). Affirming this stance, the government brought in a new model BIT in 2016, explicitly excluding tax matters from its purview.

On its part, Cairn has been trying to recover the sums by attaching and monetising Indian assets overseas — of late, to New Delhi's embarrassment, it secured a French court order to seize about 20 Indian government properties worth ₹177 crore in Paris. The government recently said it had roped in an international law firm to handle the enforcement proceedings. An unsuccessful attempt was earlier made by the government to settle the Cairn dispute under Vivad se Vishwas, under which the company was required to pay around half the amount due sans interest and penalties.

Cairn tax dispute pertains to the instance where as part of an internal rearrangement through a firm in European tax haven of Jersey, Cairn UK transferred shares of Cairn India Holdings to Cairn India.

Shetron Limited				
Regd. Office: Plot No.1, Bommasandra Industrial Area, Hosur Road, Bangalore - 560099. CIN: L21014KA1980PLC003842. Website: www.shetrongroup.com; Email: investors@shetrongroup.com Ph: 27832290/91/92/46				
Extract of Un-audited Financial Results for the Quarter Ended 30th June, 2021				
(Rs in Lakhs except Earnings per Share data)				
Sl. No.	Particulars	Quarter ended 30.06.2021 Unaudited	Corresponding Quarter ended 30.06.2020 Unaudited	Year ended 31.03.2021 Audited
1.	Total Income from operation (net)	6,909	4,242	17,189
2.	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	154	(32)	(179)
3.	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	154	(32)	(179)
4.	Net Profit/(Loss) for the period after tax (after Extraordinary items)	104	(32)	(198)
5.	Total Comprehensive Income for the period (Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax))	99	(36)	(218)
6.	Equity Share Capital	900	900	900
7.	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-
8.	Earnings Per Share (a) Basic (b) Diluted	1.10 1.10	(0.40) (0.40)	(2.42) (2.42)

Notes: 1. The above un-audited financial results, which have been subject to limited review by Statutory Auditors of the Company, as reviewed and recommended by the Audit Committee, were approved by the Board of Directors at its meeting held on 04th August 2021 as required under Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.

2. Segment Reporting: The Company is engaged in the manufacture of Metal Packaging and hence results are reported under one segment.

3. Figures of the corresponding period have been re-classified/regrouped wherever considered necessary.

By Order of the Board
For Shetron Limited
Dinakar S Shetty
Executive Chairman

Place: Bengaluru
Date: 04.08.2021

Eris

ERIS LIFESCIENCES LIMITED

Registered Office: 8th Floor, Commerce House IV, Prahladnagar, 100 Feet Road, Ahmedabad - 380015

Email: compliance@erislifesciences.com, Website: www.eris.co.in
Tel: +91 79 3045 1000, Fax: +91 79 3017 9404
CIN: L24232GJ2007PLC049867

NOTICE OF FIFTEENTH ANNUAL GENERAL MEETING, REMOTE E-VOTING AND BOOK CLOSURE INFORMATION

NOTICE IS HEREBY GIVEN THAT the 15th Annual General Meeting (AGM) of the Members of Eris Lifesciences Limited will be held on Wednesday, 01st September, 2021 at 11:00 a.m. through Video Conferencing (VC)/ Other Audio Visual Means (OAVM) to transact the business, as set out in the Notice of the AGM. The Company has sent the Annual Report along with Notice convening AGM on 04th August, 2021, through electronic mode to all the Members whose e-mail IDs are registered with the Company's Registrar & Share Transfer Agent, M/s. Link Intime India Private Limited ("RTA"), in accordance with the Circular issued by the Ministry of Corporate Affairs dated 5th May, 2020 read with its circulars dated 8th April, 2020 and 13th April, 2020, 15th June, 2020, 28th September, 2020, 31st December, 2020, 13th January, 2021 and 23rd June, 2021, the Securities and Exchange Board of India circular dated 12th May, 2020 and 15th January, 2021. The Annual Report along with the Notice convening the AGM is also available on the website of the Company at www.eris.co.in, and on the website of Stock Exchanges i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com. Further, the Notice convening the AGM is also available on the website of National Securities Depository Limited (NSDL) at www.evoting.nsdl.com

Notice is also hereby given that pursuant to the provisions of Section 91 of the Companies Act, 2013, the Register of Members and Share Transfer Books of the Company will remain closed on Wednesday, 25th August, 2021 for the purpose of 15th AGM of the Company.

Pursuant to the provisions of Section 108 of the Act and Rule 20 of the Companies (Management and Administration) Rules, 2014 as amended and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, the members are provided with the facility to cast their vote electronically through e-voting services provided by National Securities Depository Limited (NSDL) on all resolutions as set forth in the AGM Notice. The voting rights of the members shall be in proportion to the equity shares held by them in the paid-up equity share capital of the Company as on 25th August, 2021 ('cut-off date').

The remote e-voting period will commence at 9:00 a.m. (IST) on Sunday, August 29, 2021 and will end at 5:00 p.m. (IST) on Tuesday, August 31, 2021. During this period members of the Company, holding shares either in physical form or in dematerialized form, as on the cut-off date i.e. August 25, 2021 may cast their vote electronically. The remote e-voting module shall be disabled by NSDL for voting thereafter. Those Members, who shall be present in the AGM through VC/OAVM facility and had not cast their votes on the Resolutions through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through e-voting system during the AGM.

The Members who have cast their votes by remote e-voting prior to the AGM may also attend/participate in the AGM through VC/OAVM but shall not be entitled to cast their votes again.

The manner of remote e-voting and e-voting at the AGM by members holding shares in dematerialized mode, physical mode and for members who have not registered their email addresses is provided in the Notice of the AGM.

Any person, who acquires shares of the Company and becomes a Member of the Company after the Notice has been sent electronically by the Company and holds shares as on the cut-off date, may cast their votes by following the instructions and process of e-voting as provided in the Notice of the AGM.

For details relating to Remote e-voting and E-voting at AGM, please refer to the Notice of the AGM. In case of any queries, please refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on toll free no.: 1800 1020 990 and 1800 22 44 30 or send a request to Ms. Sarita Mote at evoting@nsdl.co.in.

Members are requested to carefully read all the instructions detailed in the Notice of the AGM and in particular, instructions for joining the AGM, Manner of casting vote through Remote e-voting or e-voting during AGM.

For Eris Lifesciences Limited
Milind Talegaonkar
Company Secretary & Compliance Officer
Date: August 04, 2021
Place: Ahmedabad
Mem. No. A26493

Alpine

Alpine Housing Development Corporation Limited.

CIN: L85110KA1992PLC013174

[Reg. off: No 302, Alpine Arch, No.10, Langford Road, Bengaluru-560027]
Web: www.alpinehousing.com, email id: contact@alpinehousing.com
Fax No: 91 08022128357, Ph No: 91 080 40473500

NOTICE

Pursuant to Regulation 47 read with regulation 29 (1) (a) of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, notice is hereby given that a meeting of the Board of Directors of the company will be held at the Registered Office on Friday, 13th August 2021 at 4.30 PM to consider the following:

1. To consider and approve the unaudited financial results of the Company for the quarter ended 30th June 2021.

2. To transact any other matter which the Board may deem fit.

The said information is also available on the company's website at www.alpinehousing.com and may also be available on the stock exchange at www.bseindia.com

By order of Board
For Alpine Housing Development Corporation Limited
Sd/-
Kurian Zacharias
Company Secretary and Compliance Officer

Place : Bangalore
Date : 04.08.2021

RUDRABHISHEK ENTERPRISES LIMITED

CIN: L74899DL1992PLC050142

Registered Office: 820, Antriksh Bhawan, K.G Marg, New Delhi-110001
Email: secretarial@replurbanplanners.com, Website: www.repl.global

NOTICE

Pursuant to Regulation 29 read with Regulation 47 of SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015, Notice is hereby given that the Meeting of the Board of Directors of the Company is scheduled to be held on Wednesday, 11th August 2021, interalia, to consider and approve unaudited Financial results for the first quarter ended 30th June 2021 & any other business with permission of the Chair.

The above information is also available on website of the Company i.e. www.repl.global and on the website of the stock exchange i.e. on www.nseindia.com

Further pursuant to SEBI (Prohibition of Insider Trading) Regulations, 2015 and Company's "Code of Conduct to Regulate, Monitor and Report, Trading by Insiders", the trading window for the dealing in securities of the Company had already been closed from 1st June 2021 & will remain close till 48 hours of the declaration/publication of results.

For Rudrabhishek Enterprises Limited
Sd/-
Vikas Gupta
Company Secretary

Date: 05/08/2021
Place: New Delhi

ELIXIR CAPITAL LIMITED

CIN:L67190M1994PLC083361

Registered Office: 58, Mittal Chambers, 228, Nariman Point, Mumbai - 400 021
Website: www.elixircapital.in, Email: cosec@elixirequities.com, Tel: 022 6115 1919

NOTICE

The Twenty Seventh (27th) Annual General Meeting (AGM) of the Company will be held on Thursday, 26th August, 2021 at 04.30 p.m. through Video Conferencing (VC)/ Other Audio Visual Means (OAVM) to transact the businesses to be set out in the Notice of AGM which will be emailed to the members separately.

In view of the outbreak of the COVID-19 pandemic, the Ministry of Corporate Affairs (MCA) has vide its Circular dated January 13, 2021 read with MCA Circulars dated May 05, 2020 April 8, 2020 and April 13, 2020 (collectively referred to as the "MCA Circulars") and SEBI Circular dated 12th May, 2020 and SEBI Circular dated 15th January, 2021 permitted the holding of AGM through VC/ OAVM, without the physical presence of members at a common venue. In compliance with applicable provisions of the Companies Act, 2013 read with MCA Circulars, the AGM of the Company will be held through VC/ OAVM.

The Company has on Wednesday, 04th August, 2021 completed sending emails through M/s. Bighshare Services Private Limited (Registrar and Share Transfer Agent) the Annual Report for the financial year ended March 31, 2021 to members whose email address are registered with the Depository.

The Notice of the AGM along with the Annual Report for the financial year ended March 31, 2021 will be sent only by electronic mode to those members whose email address is registered with the Company/ Depositories. Members may note that the Notice of the AGM and Annual Report for the financial year ended March 31, 2021 will also be available on the Company's website at www.elixircapital.in and on the BSE website at www.bseindia.com where the shares of the Company are listed.

Members can attend and participate in the AGM through VC/OAVM only. The instructions for attending the AGM through VC/OAVM are provided in the Notice of the AGM. Members attending the AGM through VC/OAVM shall be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013.

The Company is providing remote e-voting facility ("remote e-voting") to all its members holding shares as on the cut-off date, Thursday, August 19, 2021 to cast their votes on all resolutions set out in the Notice of the AGM. The remote e-voting period begins from Monday, August 23, 2021 at 9.00 a.m. and ends on Wednesday, August 25, 2021 at 5.00 p.m. Additionally, the Company is providing the facility of voting through e-voting system during the AGM ("e-voting"). The detailed manner of remote e-voting/ e-voting during the AGM for members holding shares in physical mode, dematerialized mode and for members who have not registered their email address is provided in the Notice of the AGM. The login credentials for e-voting will be sent to all the members at their registered email address. The requirement to send physical copies of the Notice of the AGM along with the Annual Report of financial year 2020-21 to members holding physical shares and those who have not registered their email addresses is dispensed for the calendar year 2021 in accordance with aforesaid MCA Circulars and SEBI Circular dated May 12, 2020.

In case any member has not registered the email address with the Company/ Depository Participant, please follow the below instructions to:

a) Register your email address to receive the Notice of the AGM, Annual Report for the financial year ended March 31, 2021 and the login credentials for e-voting;

Members holding shares in Physical form

Please contact the Company at cosec@elixirequities.com and submit the Folio No., name of shareholder, scanned copy of the share certificate (front and back), self-attested scanned copy of PAN/AADHAR for verification and register email address.

Members holding shares in DEMAT form

Please contact your Depository Participant (DP) to register your email address in your DEMAT account, as per the process advised by your DP.

Notice of Book Closure:

Pursuant to Section 91 of the Companies Act, 2013, Notice is hereby given that the Register of Members and Share Transfer Books of the Company will remain closed from Thursday, August 19, 2021 to Thursday, August 26, 2021 (both days inclusive) for the purpose of the AGM and payment of dividend on the Equity Shares of the Company for the year ended March 31, 2021. The dividend as recommended by the Board, if declared at the meeting, will be paid on or before September 24, 2021.

By Order of the Board
For ELIXIR CAPITAL LIMITED
Sd/-
Mr. Dipan Mehta
Whole-Time Director

Mumbai
4th August, 2021

Krsnad

DIAGNOSTICS

LET'S DO GOOD...®

KRSNAA DIAGNOSTICS LIMITED

Krsnaa Diagnostics Limited (our "Company" or the "Issuer") was originally incorporated as "Krsna Diagnostics Private Limited" at Pune, Maharashtra as a private limited company under the Companies Act, 1956, pursuant to a certificate of incorporation dated December 22, 2010, issued by the Registrar of Companies, Maharashtra at Pune ("RoC"). The name of our Company was subsequently changed to Krsnaa Diagnostics Private Limited, pursuant to a fresh certificate of incorporation issued by the RoC on January 29, 2015. Thereafter, our Company was converted into a public limited company pursuant to a special resolution passed in the extraordinary general meeting of the Shareholders of our Company held on April 25, 2021 and consequently the name of our Company was changed to its present name pursuant to a fresh certificate of incorporation issued by the RoC on May 6, 2021. For further details relating to the changes in the name of our Company and the registered office of our Company, see "History and Certain Corporate Matters" on page 168 of the Red Herring Prospectus dated July 29, 2021 ("RHP").

Registered and Corporate Office: S.No. 243/A, Hissa No. 6, CTS No. 4519/1, Near Chinchwad Station, Chinchwad, Taluka - Haveli, Pune - 411 019, Maharashtra; Telephone: +91 20 4695 4695; Contact Person: Manisha Chitogeekar, Company Secretary and Compliance Officer; E-mail: cs@krsnadiagnostics.com; Website: www.krsnadiagnostics.com, Corporate Identity Number: U74900PN2010PLC138068;

OUR PROMOTER: RAJENDRA MUTHA

INITIAL PUBLIC OFFERING OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹5 EACH ("EQUITY SHARES") OF OUR COMPANY FOR CASH AT A PRICE OF ₹[●] PER EQUITY SHARE (INCLUDING A PREMIUM OF ₹[●] PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹[●] MILLION ("OFFER"). THE OFFER COMPRISES OF A FRESH ISSUE OF UP TO [●] EQUITY SHARES AGGREGATING UP TO ₹4,000.00 MILLION ("FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 8,525,520 EQUITY SHARES ("OFFERED SHARES") AGGREGATING UP TO ₹[●] MILLION, COMPRISING UP TO 1,600,000 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY PHI CAPITAL TRUST-PHI CAPITAL GROWTH FUND-I, ("SELLING SHAREHOLDER 1"), UP TO 3,340,713 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY KITARA PIIN 1104 ("SELLING SHAREHOLDER 2"), UP TO 3,563,427 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY SOMERSET INDUS HEALTHCARE FUND I LIMITED ("SELLING SHAREHOLDER 3") AND UP TO 21,380 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY LOTUS MANAGEMENT SOLUTIONS (ACTING THROUGH MAYUR SIRDESAI) ("SELLING SHAREHOLDER 4") AND TOGETHER WITH SELLING SHAREHOLDER 1, SELLING SHAREHOLDER 2 AND SELLING SHAREHOLDER 3, THE "SELLING SHAREHOLDERS" AND SUCH OFFER, THE "OFFER FOR SALE". THE OFFER INCLUDES A RESERVATION OF UP TO [●] EQUITY SHARES AGGREGATING UP TO ₹200.00 MILLION, FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES (THE "EMPLOYEE RESERVATION PORTION"). THE OFFER LETS THE EMPLOYEE RESERVATION PORTION IS HEREINAFTER REFERRED TO AS THE "NET OFFER". THE OFFER AND THE NET OFFER WILL CONSTITUTE [●]% AND [●]% OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY, RESPECTIVELY.

Retail Individual Bidders Portion: Not More than 10% of the Net Offer
Non-Institutional Bidders Portion: Not More than 15% of the Net Offer
QIB Portion: Not Less than 75% of the Net Offer
Employee Reservation Portion: Upto ₹ 200 million

Price Band: ₹ 933 to ₹ 954 per Equity Share of face value of ₹5 each.
The Floor Price is 186.60 times the face value of the Equity Shares and the Cap Price is 190.80 times the face value of the Equity Shares.
Bids can be made for a minimum of 15 Equity Shares and in multiples of 15 Equity Shares thereafter.
A Discount of ₹ 93 per Equity Share is being Offered to Eligible Employees Bidding in the Employee Reservation Portion.

ASBA Simple, Safe, Smart way of Application!!! # Applications supported by blocked amount (ASBA) is a better way of applying to issues by simply blocking the fund in the bank account. For further details, check section on ASBA below. Mandatory in public issues. No cheque will be accepted.

UPI-Now available in ASBA for Retail Individual Bidders ("RIBs") applying through Registered Brokers, Syndicate, DPs and RTAs. RIBs also have the option to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account. Bidders are required to ensure that the bank account used for bidding is linked to their PAN.

ASBA has to be availed by all the investors except anchor investors. UPI may be availed by Retail Individual Bidders. For details on the ASBA and UPI process, please refer to the details given in ASBA form and abridged prospectus and also please refer to the section "Offer Procedure" on page 355 of the RHP. The process is also available on the website of Association of Investment Bankers of India ("AIBI") and Stock Exchanges in the General Information Document. ASBA bid-cum-application forms can be downloaded from the websites of BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE"), and together with BSE, the "Stock Exchanges" and can be obtained from the list of banks that is displayed on the website of SEBI at www.sebi.gov.in. List of banks supporting UPI is also available on the website of www.sebi.gov.in. ICICI Bank Limited has been appointed as Sponsor Bank for the Offer, in accordance with the requirements of the SEBI UPI Circular dated November 1, 2018 as amended. For other related queries or UPI related queries, investors may contact: JF Financial Limited - Prachee Dhuri (+91 22 6630 3030) krsnadiagnostics ipo@jfmfi.com, grievance.id@jfmfi.com; DAM Capital Advisors Limited (Formerly IDFC Securities Limited) - Chandresh Sharma (+91 22 4202 2500) krsnaa ipo@damcapital.in, complaint@damcapital.in; Equicus Capital Private Limited - Anshik Jain (+91 22 4332 0700) krsnaa ipo@equicus.com, investorsgrievance@equicus.com; IIFL Securities Limited - Aditya Agarwal / Harshvardhan Jain (+91 22 4646 4600) krsnaa ipo@iiflcap.com, ig.iib@iiflcap.com. For UPI related queries, investors can contact NPCI at the toll free number: 18001201740 and Mail id: ipo.upi@npci.org.in; ICICI Bank Limited at Tel: +91 22 6681 8911/23/24 and Email: kmr.saurabh@icicibank.com; and the Registrar to the Offer at Tel: +91 40 6716 2222 and Email: krsnaa ipo@kfintech.com or enward.ris@kfintech.com.

Risks to Investors

1. The 4 Book Running Lead Managers associated with the Offer have handled 32 public issues in the past three years, out of which 10 issues closed below the offer price on listing date.

2. Average cost of acquisition of Equity Shares held by the Selling Shareholder PHI CAPITAL TRUST-PHI CAPITAL GROWTH FUND-I, Kitara PIIN 1104, SOMERSET INDUS HEALTHCARE FUND I LIMITED and LOTUS MANAGEMENT SOLUTIONS (ACTING THROUGH MAYUR SIRDESAI) is ₹ 157.26 per Equity Share, ₹ 67.35 per Equity Share, ₹ 67.35 per Equity Share and ₹ 67.35 per Equity Share, respectively and Offer Price at upper end of the Price Band is ₹ 954 per Equity Share.

3. Weighted Average Return on Net Worth for Fiscals 2021, 2020 & 2019 is 9.54%.

CORRIGENDUM

Attention of investors is drawn to the footnote appended to the contingent liabilities table of the Company appearing on pages 21, 41 and 316 of the RHP and Note 1 appended to the contingent liabilities table of the Company appearing on page 281 of the RHP. At such pages, the value of the bank guarantee facility availed by the Company should be read as ₹ 334.00 million instead of ₹ 3,340 million.

For Krsnaa Diagnostics Limited

On behalf of the Board of Directors

Sd/-
Company Secretary and Compliance Officer

Place: Pune
Date: August 5, 2021

Krsnaa Diagnostics Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and has filed the RHP dated July 29, 2021 with RoC and thereafter with SEBI and the Stock Exchanges. The RHP shall be available on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com, respectively, and is available on the websites of the BRLMs i.e. JF Financial Limited, DAM Capital Advisors Limited (Formerly IDFC Securities Limited), Equicus Capital Private Limited and IIFL Securities Limited - Aditya Agarwal / Harshvardhan Jain (+91 22 4646 4600) krsnaa ipo@iiflcap.com, and www.iiflcap.com, respectively. Bidders should note that investment in equity shares involves a high degree of risk and for details refer to the RHP, including the section titled "Risk Factors" on page 24 of the RHP. Potential Bidders should not rely on the DRHP filed with SEBI for making any investment decision.

The Equity Shares offered in the Offer have not been and will not be offered or sold under the U.S. Securities Act of 1933, as amended (the "Securities Act") or any other applicable law of the United States and, unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and applicable state securities laws. Accordingly, the Equity Shares are only being offered and sold (i) within the United States only to persons reasonably believed to be "qualified institutional buyers" (as defined in Rule 144A under the Securities Act, "Rule 144A") in transactions exempt from, or not subject to, registration requirements of the Securities Act, and (ii) outside the United States in offshore transactions in reliance on Regulation S under the Securities Act and pursuant to the applicable laws of the jurisdictions where those offers and sales are made. There will be no public offering of the Equity Shares in the United States.

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